

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

TWENTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-third Report.

2. The Committee met on the 26th February, 1973 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Reconsideration of the classification of the Delhi Rent Control (Amendment) Bill, 1972 (*Amendment of section 2*) by Shri Shashi Bhushan.
- III. Allocation of time to the Resolutions at Item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 2nd March, 1973.

Classification and allocation of time to Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of classification of a Bill

5. The Committee considered the request of Shri Shashi Bhushan to reconsider their earlier recommendation giving category 'B' (*vide* Nineteenth and Twentieth Reports) to his Bill, namely, the Delhi Rent Control (Amendment) Bill, 1972 (*Amendment of section 2*) and place it in category 'A'. The member was invited to attend the sitting. He attended.

After hearing the Member, the Committee carefully reconsidered all aspects of the matter but still came to the conclusion that the Bill be placed in category 'B'.

Allotment of time to Resolutions

6. The Members who had tabled the resolutions were invited to attend the sitting. Sarvashri H. N. Mukerjee and Samar Guha attended.

7. The Committee recommend the allocation of time as follows:—

- | | |
|---|---------|
| (1) Resolution regarding nationalisation of Foreign Oil Companies and other vital industries. | 2 hours |
| (2) Resolution regarding memorials for Netaji. | 2 hours |
| (3) Resolution regarding bifurcation of Andhra Pradesh. | 2 hours |

Recommendations

8. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;
 February 26, 1973.
Phalguna 7, 1994 (Saka).

G. G. SWELL,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1972 (<i>Amendment of Seventh Schedule</i>) by Shri Bhogendra Jha.	110 of 1972	B	2 hours
2.	The Constitution (Amendment) Bill, 1973 (<i>Amendment of articles 100 and 189</i>) by Shri R. P. Ulaganambi.	2 of 1973	B	2 hours